**FORM B**

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF JET AIRWAYS (INDIA) LIMITED

| Sl. No. | PARTICULARS | DETAILS |
|---|---|---|
| 1. | Name of corporate debtor | Jet Airways (India) Limited |
| 2. | Date of incorporation of corporate debtor | 01 April 1992 |
| 3. | Authority under which corporate debtor is incorporated / registered | Ministry of Corporate Affairs, ROC - Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | L99999MH1992PLC066213 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | **Jet Airways (India) Limited**<br>**Registered Office:** Commercial Building, 2nd Floor, Plot No. C-68, G-Block, Bandra Kurla Complex (East), Mumba, Bandra (East), Mumbai, Maharashtra, India, 400051 |
| 6. | Date of closure of Insolvency Resolution Process | 26 November, 2024 |
| 7. | Liquidation commencement date of corporate debtor | 26 November, 2024 |
| 8. | Name and registration number of the insolvency professional acting as liquidator | Mr. Satish Kumar Gupta<br>IBBI/IPA-001/IP-P00023/2016-17/10056 |
| 9. | Address and e-mail of the liquidator, as registered with the Board | Flat No. 17012, Building No. 17,<br>Phase 2, Kohinoor City,<br>Near Kohinoor Hospital, off LBS Road,<br>Kurla,<br>Mumbai, Maharashtra – 400070<br>satishg19@outlook.com |
| 10. | Address and e-mail to be used for correspondence with the liquidator | **Jet Airways (India) Limited**<br>Unit No. 401 to 407, 4th Floor, Sterling Centre, Andheri Kurla Road, Andheri East, Mumbai – Suburban, Maharashtra 400069.<br>liquidation.jet@gmail.com<br><br>Email id for submission of claims:<br>jetairways.claims@gmail.com |
| 11. | Last date for submission of claims | 26 December, 2024 |

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation **of Jet Airways (India) Limited** on **November 26, 2024**.

The stakeholders of Jet Airways (India) Limited are hereby called upon to submit their claims with proof on or before 26 December, 2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Satish Kumar Gupta
Insolvency Professional
No.IBBI/IPA-001/IP-00023/
2016-17/10056

**Satish Kumar Gupta**
**Date: November 30, 2024**
**Place: Mumbai**